

<i>Sl. No.</i>	<i>Secondary Switching Area (formerly known as division)</i>	<i>No. of Skilled and Unskilled workers engaged on daily wages</i>
1	2	3
8.	Bhatinda	121
9.	Hoshiarpur	82
10.	Pathankot	94
Total		1671

Taking of Godowns on Rent by Rastriya Chemicals and Fertilizers Limited

8105. SHRI VASANT SATHE: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Rastriya Chemicals and Fertilizers Limited has introduced a scheme for taking godowns on rental basis for storage of fertilizers for timely supply of inputs to farmers in Maharashtra;

(b) if so, the details of the parties who have rented godowns with capacity and rental rates and payment made during 1988-89 and 1989-90;

(c) whether any complaints have been received from the local trading community in

this regard; and

(d) if so, the details thereof and action taken thereon?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI UPENDRA NATH VERMA):

(a) Yes, Sir.

(b) M/s. Rashtriya Chemicals and Fertilizers Limited (RCF) normally store fertilizers in Maharashtra State Warehousing Corporation/Central Warehousing Corporation and Marketing Federation godowns wherever available. In order to supplement the capacity, private godowns are also hired by RCF. The details of the private godowns taken on hire year-wise are as follows:

<i>Sl. No.</i>	<i>Name of the Godown</i>	<i>Capacity MT</i>	<i>Rate per MT/per month</i>	<i>Payment made</i>
1	2	3	4	5
1988-89				
1.	Nira Canal Society, Baramati	1000	Rs. 8.00	Rs. 96,000/-
2.	Sunrise Warehousing Corporation, Pune	1000	Rs. 8.00	Rs. 96,000/-
3.	Shetkari Sahakari Sangh Godown, Nasik	700	Rs. 8.00	Rs. 67,200/-
4.	Ideal Warehouse, Nasik	2000	Rs. 8.00	Rs. 1,92,900/-
1989-90				
1.	Nira Canal Society, Baramati	500	Rs. 8.00	Rs. 48,000/-
2.	Sunrise Warehousing, Pune (upto September '89)	1000	Rs. 8.00	Rs. 48,000/-
3.	Shetkari Sahakari Sangh Godown, Nasik (upto September '89)	700	Rs. 8.00	Rs. 33,600/-

<i>Sl. No.</i>	<i>Name of the Godown</i>	<i>Capacity MT</i>	<i>Rate per MT/per month</i>	<i>Payment made</i>
1	2	3	4	5
4.	R.K. Mishra Warehousing Corporation, Nagpur (From August '89)	5000	Rs. 6.65	Rs. 2,66,000/-
5.	NDR Ware Housing Corporation			
	a) Akola (From August '89)	2500	Rs. 7.50	Rs. 1,50,000/-
	b) Amravati (From August '89)	5000	Rs. 7.50	Rs. 3,00,000/-
	c) Aurangabad (From February '90)	3000	Rs. 8.00	Rs. 48,000/-
	d) Sirirampur (From February '90)	3000	Rs. 8.00	Rs. 48,000/-

(c) RCF has reported that no complaints from the local trading community in this regard were received

(d) Does not arise

**Penalty Imposed on a Japanese Firm -
by Nhava Sheva Port Trust**

8106. SHRI SHANTARAM POTDUKHE. Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Nhava Sheva Port Trust imposed a penalty of several crores of rupees on a Japanese firm which could not complete the job assigned to it in the prescribed time.

(b) if so, whether there is any proposal to waive the penalty clause in the agreement.

(c) if so, the reasons therefor and

(d) the final outcome of the penalty imposed by the Nhava Sheva Port Trust?

THE MINISTER OF SURFACE TRANSPORT (SHRI K P UNNIKRISHNAN) (a) Liquidated damages to the extent of Rs 108 crs were levied on the Japanese contractor in accordance with the terms and conditions of the contract entered into by the contractor with Jawaharlal Nehru Port Trust

(b) No, Sir

(c) Does not arise

(d) Since a dispute has arisen in regard to this subject, the matter is being referred to arbitration

Declaration of State Highway as National Highway

8107. SHRI A.R. ANTULAY: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether there is any discretion vested in the Union Government to upgrade/declare a State highway as a National Highway in the interest of the people of the area as also in the interest of the nation, in the absence of any proposal from the concerned State Government;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF SURFACE TRANSPORT (SHRI K P. UNNIKRISHNAN): (a) and (b) The National Highways fall under item 23 of the List I (Seventh schedule) of the Constitution of India and according to Section 2 (2) of the National Highway Act, 1956, the Central Government may declare any highway as a National Highway. However, New National Highways are declared in the country keeping in view the following guidelines, besides the availability of resources, recommendations of the National Transport Policy Committee *inter-se* priorities and various proposals received from the State Governments —

i) roads which run through the length and breadth of the country,

ii) roads connecting adjacent countries,

iii) roads connecting State capitals,

iv) roads connecting major ports and important industrial or tourist centres;

v) roads meeting very important strategic requirements;

vi) roads carrying high density of traffic over an adequate length; and